

(d) if so, the efforts made by Government on this and the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Eleventh Five Year Plan aims at creating 58 million additional employment opportunities on current daily status basis.

(b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Organization. Last such survey was conducted during 2004-05. Information relating to employment generation during the first three years of the 11th five year plan would be known only after the results of the current round (66th) of survey of NSSO become available by the end of 2011.

(c) and (d) Sub Committee of National Council of Vocational Training (NCVT) on norms and courses has recommended introduction of compulsory modules on communication skills, English language proficiency, entrepreneurship development skills, basic computer literacy, quality management tools and occupational safety and health under Craftsmen Training Scheme (CTS). This is a step forward towards enhancing employability of the labour force. These modules are proposed to be introduced after the approval of NCVT.

Study regarding migrated labour force

4414. SHRI K.N. BALAGOPAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has conducted any study regarding the increasing migrated labour force in the country and its social implications;

(b) if so, the details thereof;

(c) if not, whether Government is ready to initiate a detailed study regarding it; and

(d) whether Labour Laws could be amended to bring in necessary legal protection to the migrated labour force?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) The Government has not conducted any study regarding the increasing migrated labour force in the country and its social implications. However, in order to safeguard the economic and other interests of the migrant workers, the Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which, inter-alia, provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

2. On the recommendation, of the Working Group constituted by the Indian Labour Conference held at New Delhi on 20-21st February, 2009, a Tripartite Group was constituted to examine the provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. The Group examined various provisions of the Act and reviewed the problems faced by the migrant workers, existing provisions of the Act, enforcement machinery, problems in implementation of the Act etc. The Group has submitted its report and the recommendations of the Group will be considered in the next Indian Labour Conference.

3. The Government has enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers.

4. The Government has launched Rashtriya Swasthya Bima Yojana (RSBY) to provide health insurance coverage for Below Poverty Line (BPL) families which includes migrant workers. The RSBY has also been extended to construction workers who are above poverty line. Majority of the construction workers are migrant workers.

5. Government has also initiated a pilot project in Tamil Nadu with regard to convergence of various schemes to prevent bondage amongst workers, most of whom are migrant workers. This project also entails promotion of awareness amongst such workers regarding rules and regulations. Consequent to the initial success of this project, another project has been launched in the State of Andhra Pradesh for such migrant workers as are vulnerable to bondage.

ITIs in Bihar

4415. SHRI TARIQ ANWAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of ITIs located in Bihar;
- (b) whether it is a fact that per seat in the ITIs is very less as compared to the population size (in the age group 15-30 years); and
- (c) if so, the steps Government is taking to set up ITIs and other Institutes in partnership with industrial houses/software companies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) There are 34 Industrial Training Institutes (ITIs) & 225 Industrial Training Centres (ITCs) in Bihar as on 01.04.2010 with seating capacity of 11433 & 32569 respectively. Hence total seating capacity is 44002.